

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:307

ANSWERED ON:03.07.2009

POWER GENERATION FROM RENEWABLE ENERGY SOURCES

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Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the target set and achievement made in power generation through new and renewable energy sources in the country during the Tenth Five Year Plan and Eleventh Five Year Plan, year-wise and State-wise;

(b) whether the Government has made any assessment of power generation potential from new and renewable energy sources in the country;

(c) if so, the details thereof; and

(d) the steps taken / being taken by the Government to achieve the full potential?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a): The target for power generation from renewable energy sources for the 10th plan was 3075 MW against which the actual achievement was around 6750 MW. The target for the 11th plan period is 15,000 MW (14,000 MW grid-interactive and 1,000 MW off-grid/ distributed) against which around 4230 MW grid interactive power generation capacity and around 101 MWeq off-grid/ distributed generation capacity have been added during the first 2 years, i.e., 2007-08 and 2008-09. State-wise targets are not fixed as the activity is driven largely by the private sector. State-wise and year-wise details of the achievements are given in Annexure.

(b) & (c): A potential of around 90,000 MWeq for energy / power generation from different renewable energy sources (excluding solar) in the country has been estimated which include 48,561 MW from wind, 14,294 MW from small hydro and 26,367 MW from bio-power. The potential for solar energy is estimated for most parts of the country at around 20 MW per square kilometer of open, shadow free area covered with solar collectors.

(d): The Government is promoting development of the renewable energy sector through a mix of fiscal and financial incentives that include capital/ interest subsidy, accelerated depreciation, nil/ concessional excise and customs duties. Further benefit under Section 80-1A of Income Tax Act 1961 is available to undertakings setup for the generation or generation and distribution of Renewable power in India. This apart, preferential tariff for grid interactive renewable power is being given in most potential States.